

NOTIFICATION

Bangalore, dated 15th/16th June 1978 [No. RD 31 IMA 78]

S.O. 1535.- In exercise of the powers conferred by sub-section (3) of section 1 of the Karnataka Certain Inams Abolition Act 1977 (Karnataka Act No. 10 of 1978), the Government of Karnataka appoints the 5th June 1978 as the date on which this Act shall come into force.

By Order and in the name of
the Governor of Karnataka

(KEMPA REDDY),
Under Secretary to
Government
Revenue Department.

(Published in the Karnataka Gazette (Extraordinary) Part IV-2C (ii) dated 16-6-1978 as No. 960)